

ANNEXURE A - DETAILS OF SECURITY INTEREST

THIRD SCHEDULE

First and exclusive charge and security by way of hypothecation charge in favour of the bank over the Borrower's present and future movable plants, machineries, goods, stock of raw materials, items, inventories, stock in process, semifinished and finished goods, stores and spares (Consumable Stores and Spares), Stock in Trade, goods in process, movables in transit and present and future tangible and intangible assets, vehicles, goodwill, trademark, copyright, patent and all the right title interest and benefit of the borrower in upon and over all contracts and agreements and amounts and right to collect receive and recover the same together with all the movables situated or located at any place and now lying, being affixed or installed at any place at any time and all outstanding monies, claims, bills, receivables, book debts, due or to become due to the borrower at any time or from time to time and all the borrower's rights titles or interest therein.

FOURTH SCHEDULE

(Particulars of Plant & Machineries, Vehicles, Equipments, Implements Furniture and Fixtures and Installments)

First and exclusive charge and security by way of hypothecation charge over the borrower present and future movable plants and/or machineries, articles, installations, equipments, tools, implements and vehicles such as
1) Plant and Machinery